

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

(24)

T.C.P No. 54/(MAH)/2014

CORAM:

Present:

SHRI M.K. SHRAWAT
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 22.12.2017

NAME OF THE PARTIES: Mr. Gopal Ahuja
V/s.
M/s. Jaigopal Consultancy Services Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
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24	Nikula Vaedhan, Advocate for R2 to R4 i/b Kanga & Co		<u>Nadhan</u>
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	Abhijeet B. Desai i/b Prashant P. Kulkarni for Petitioner	Advocate	<u>Prashant</u>
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As per convenience of parties matter
kept for withdrawal on 21/18

Nadhan
Prashant

Contd.. 2/-

ORDER

TCP 54/397-398/NCLT/MB/MAH/2014

For the parties have reported that settlement is likely to happen between them, at their request, list this matter on 2.1.2018, for filing withdrawal memo and consent terms.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

M. K. SHRAWAT
Member (Judicial)